

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 378/97.

Dt. of Decision : 02-04-97

Kum.M.Devendra

.. Applicant.

Vs

1. The Supdt., RMS 'Z' Division,
Tilak Road, Endowments Building
2nd Floor, Hyderabad.
2. The District Employment Exchange
Officer, District Employment Exchange,
Nalgonda District. .. Respondents.

Counsel for the applicant : Mr.C.Yadagiri

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.
for R-1
Mr.P.Naveen Rao for R-2.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

..2

ORDER

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ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.C.Yadagiri, learned counsel for the applicant, Mr.V.Rajeswara Rao, learned counsel for R-1 and Mr.Phaneraj for Mr.P.Naveen Rao, learned counsel for R-2.

2. The applicant applied for the post of Sorting Assistant under R-1. He was not sponsored by the employment exchange. Hence, it is stated that her case is not considered for appointment ~~as~~ to the post of Sorting Assistant.

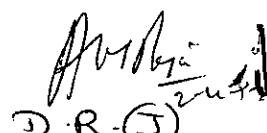
3. This OA is filed praying for a direction to the respondents to consider his application also for the post of Sorting Assistant even though her name was not sponsored by the employment exchange in view of the direction given by the Apex Court reported in 1996 (6) ^{Malgapatnam, Krishna Dist., Vijayawada} SCALE-676(Excise Superintendent, / . Vs.KBN Visweswara Rao & Ors). In a similar case we have asked the concerned department to consider such application also even though the employment exchange has not sponsored the candidates in view of the judgement of the Apex Court. In this case also R-1 is directed to consider the application of the applicant in accordance with law if the application is submitted in time. If the applicant does not qualify in the selection or she has not come within the vacancies to be empanelled then the OA stands dismissed. In case she is selected and comes within the number to be empanelled then her results should not be published until further orders in this OA. If he is not selected the respondents may bring the same to the notice of this Tribunal so as to confirm of the dismissal of the OA.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
21/4/97


(R.RANGARAJAN)
MEMBER (ADMN.)

Dated : The 2nd April 1997.
(Dictated in the Open Court)

spr


D.R. (G)

5.3.00

Copy to:

1. The Superintendent, RMS 'Z' Division,
Tilak Road, Endowments Buildings,
2nd Floor, Hyderabad.
2. The District Employment Exchange Officer,
District Employment Exchange,
Nalgonda District.
3. One copy to Mr. C. Yadagiri, Advocate, CAT, Hyderabad.
4. One copy to Mr. V. Rajeswara Rao, Addl, CGSC for R-1,
CAT, Hyderabad.
5. One copy to Mr. P. Naheen Rao, Advocate for R-2, CAT, Hyderabad.
6. One copy to D.R.(A), CAT, Hyderabad.
7. One ~~copy~~ duplicate copy.

21/4/97

Ctoday

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED:

21/4/97

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A. NO. 378/97 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेस/DESPATCH

-7 APR 1997

हैदराबाद आयणी
HYDERABAD BENCH